

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GOUREPORE CO LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOUREPORE CO LIMITED
2.	Date of incorporation of corporate debtor	29/10/1918
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1918PLC001029
5.	Address of the registered office and principal office (if any) of corporate debtor	18, NETAJI SUBHAS ROAD, 1ST FLOOR, P.S.HARE STREET, KOLKATA-700001
6.	Insolvency commencement date in respect of corporate debtor	31.01.2022
7.	Estimated date of closure of insolvency resolution process	30.07.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SURESH CHANDRA PATTANAYAK IBBI REGD NO:IBBI/PA-002/IP-N00759/2018-19/12384
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SURESH CHANDRA PATTANAYAK GKV-38,GATI KRUSHNA VILLA,TANKAPANI ROAD,BHUBANESWAR,DIST:KHURDA,ODISHA,751018 mail id:suresh_pattanayak@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SURESH CHANDRA PATTANAYAK 341,GROUND FLOOR,BJB NAGAR, BHUBANESWAR,DIST:KHURDA, ODISHA, PIN:751014 Mail id:goureporecirp@gmail.com
11.	Last date for submission of claims	14.02.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:https://www.ibbi.gov.in/home/downloads Physical Address:.....N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GOUREPORE CO LIMITED on 31.01.2022.

The creditors of GOUREPORE CO LIMITED, are hereby called upon to submit their claims with proof on or before 14.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date and Place:

Suresh Chandra Pattanayak
1st February, 2022, Bhubaneswar

